

HIGH COURT OF DELHI : NEW DELHI

(GENL.-ADMN.-I BRANCH)

No. 2407 /G-7/Genl-I/DHC
Dated: 21.10.2023

To

The Principal District & Sessions Judge (Hqrs.),
Tis Hazari Courts,
Delhi.




Sub: Notification regarding suspension of the Advocate.

Sir,

I am directed to forward herewith a copy of Notification No. 4028/4039/2023 dated 10.10.2023, received from the Hon'y Secretary, Bar Council of Punjab and Haryana, Chandigarh, on the above subject, with a request to kindly circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi for information and necessary action.

Yours faithfully,

Encl: As above.


(Ashok Kumar)
Assistant Registrar (Genl.-I)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

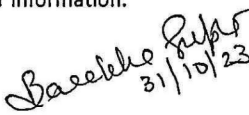
No. 45950-46070 /Genl./Misc./Circulation/2023

Dated, Delhi the 1 OCT 2023

Sub:- Notification regarding suspension of the Advocate.

Forwarded a copy of the letter bearing No. 2407/G-7/Genl-I./DHC dated 21/10/2023 and this office bearing diary No. 1503/B dated 25/10/2023 alongwith its enclosures i.e. Notification No. 4028/4039/2023 dated 10/10/2023 of Honorary Secretary, Bar Council of Punjab and Haryana Chandigarh, on the subject cited above received from Ld. Assistant Registrar(Genl.-1), Hon'ble High Court of Delhi, New Delhi, for information and necessary action to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka Courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.


31/10/23

(BARKHA GUPTA)

Officer In-Charge, General Branch, (C),
District Judge, (Commercial Court),
Tis Hazari Courts Delhi,

Encl. As above


31/10/2023

Bar Council of Punjab and Haryana, Chandigarh

Law Bhawan Dakshin Marg Sector 37-A, Chandigarh Ph:0172-2688519-507

Nirmaljit Singh Pannu S/o Late Lt. Col. Shri Gurdil Singh R/o Pannu Farm Basti Bawa
Khel, Jalandhar, Punjab.

.....Complainant

Versus

Amanjot Singh Advocate Chamber No. 26, Second Floor, Lawyers Chamber Complex
Distt Courts Complex Sector 43, Chandigarh U.T.

..Respondent

C.C. No. 211-16, D C E No. 15-17, BCI Tr. Case No. 190/2018.

Notification

It is hereby notified for the general information that the Disciplinary Committee of the Bar Council of India vide its order dated 13/03/2023 has suspended the license of Mr. Amanjot Singh Advocate, S/o Naunihal Singh Enrolment No. P/3088/1999), R/o H.No. 257 Phase VII Mohali District Mohali, for a period of 5 Years with fine of Rs. 50,000/- on the respondent which will be paid by him within 3 weeks to the complainant on receipt of order. If the respondent does not pay the aforesaid fine within 3 weeks from the date of receipt of the judgement he will be further pay an interest of 6% per annum till actual payment is made. Therefore, respondent is debarred from appearing in any Court/Authority/Tribunal for any person through-out India during the period of suspension. Further respondent advocate is directed to surrender his license and identity card in original forthwith to the Bar Council.




Hon'y Secretary

Dated. 10/10/2023

1. The Registrar General Supreme Court of India at New Delhi.
2. The Registrar General Punjab & Haryana High Court at Chandigarh.
3. The Registrar General all the High Courts in India.
4. The Secretary Bar Council of India, 21 Rouse Avenue, Institutional area, Near Bal Bhawan, New Delhi.
5. The Secretaries of all State Bar Councils in India.
6. The Distt & Sessions Judges in the State of Punjab, Haryana and Chandigarh.
7. All the Members of Bar Council of Punjab, Haryana and Chandigarh.
8. All the Presidents/Secretaries Bar Associations in the State of Punjab, Haryana and Chandigarh.
9. The Secretary, Ministry of Law, Justice & Co. Affairs, New Delhi.
10. File concerned (Personal file)
11. Parties concerned.
12. The Govt press U.T. Chandigarh for publication in the Gazette.

Received at 4.00 PM

GENERAL BRANCH
Diary No. 6725
Date 20.10.2023